

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1172/97

New Delhi, this the 1st day of June, 2000.

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)  
HON'BLE MR. H.O. GUPTA, MEMBER (A)

M.L.Chugh, S/O Late Sh. Keshiv Dass, R/O  
1/92, Gulabi Bagh, DDA Flats. ....Applicant.  
(By Advocate: Sh. Vijay Pandita)

VERSUS

1. Union of India : Through The Secretary, Ministry of Health, New Delhi.
2. Lt. Governor Delhi, through Secretary to Lt. Governor, Raj Niwas, Delhi.
3. Govt. of N.C.T. of Delhi through Chief Secretary, GNCT Delhi, 5 Sham Nath Marg, Delhi.
4. Principal Secretary (Medical), Govt. of N.C.T. of Delhi, Delhi.
5. Deen Maulana Azad Medical College, Govt. of N.C.T. of Delhi, Delhi.
6. Medical Supdt., Guru Nanak Eye Hospital, N.C.T., Delhi.
7. Medical Supdt., G.B. Pant Hospital, N.C.T., Delhi.
8. Mrs. Nirupama Gulati, Guru Nanak Eye Hospital/ Centre, Delhi.
9. Joint Sy. (M)-cum-PMO, M & PH Deptt-II, Technical Recruitment Cell, 1, J.L.Nehru Marg, New Delhi. ....Respondents.

(By Advocate: None for the respondents)

ORDER (ORAL)

Hon'ble Mrs. Lakshmi Swaminathan, M (J):

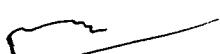
We have heard Sh. Vijay Pandita, learned counsel for the applicant and perused the pleadings. The main relief claimed by the applicant in this case is to give a direction to the respondents to place him in the pay scale of Rs.1400-2300/- when the Pay Commission Report of 5th Central Pay Commission was implemented. Learned counsel for the applicant submits that he does not press any other relief as stated in para 8 of the application. Admittedly, the applicant, during the pendency of the OA, has been promoted in the pay scale of Rs.1400-2300/-

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(pre-revised) / Rs. 5000-7500). One of the main grievances of the applicant in the OA, according to the learned counsel for the applicant, is that during the long number of years the applicant served with the respondents, he had not received even <sup>a</sup> single promotion. However, we note that prior to his retirement dated 31.1.98, the applicant had been given a promotion w.e.f. 15.12.97.

2. In the facts and circumstances of the case, we do not see any merit in this application. The OA is accordingly dismissed. No order as to costs.

  
(H.O. Gupta)  
Member (A)

  
(Mrs. Lakshmi Swaminathan)  
Member (J)

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